

Rep. by Act... 156... of 1979, s. 2 d sub I

THE UNLAWFUL ACTIVITIES (PREVENTION)
AMENDMENT ACT, 1969

No. 24 OF 1969

[13th August, 1969]

An Act to amend the Unlawful Activities (Prevention) Act, 1967.

Enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Unlawful Activities (Prevention) Amendment Act, 1969.

Amendment of section 1.

2. In section 1 of the Unlawful Activities (Prevention) Act, 1967 37 of 1967. (hereinafter referred to as the principal Act), for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) It extends to the whole of India:

Provided that it shall come into force in the State of Jammu and Kashmir on such date as the Central Government may, by notification in the Official Gazette, appoint.”

Insertion of new section 2A.

3. In the principal Act, in Chapter I, after section 2, the following section shall be inserted, namely:—

Construction of references to laws not in force in Jammu and Kashmir.

“2A. Any reference in this Act to a law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State.”.